

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-502**  
IB-712/ND/2022

**IN THE MATTER OF:**

Union Bank of India

**....Applicant**

**Vs.**

M/s. PCL Oil & Solvant Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 08.05.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Mayank Jain, Adv.

For the Respondent :

**ORDER**

Proxy counsel for the Applicant is present and submitted that the arguing counsel is not available today and sought one week further time for filing additional affidavit in support of his Petition under Section 7. Last opportunity is given for filing the additional affidavit which may be filed within a week, and if not filed within that period no further opportunity will be given. List the matter on **26.05.2023**.

**S/d-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**